

(c) The major steps undertaken to ensure completion of Central Sector Infrastructure Projects without time and cost overruns include: rigorous project appraisal; OCMS for better monitoring; setting up of Revised Cost Committees in the Ministries for fixation of responsibility for time and cost overruns; regular review of infrastructure projects by the concerned administrative Ministries; and setting up of Central Sector Projects Coordination Committees (CSPCCs) in the States under the Chief Secretaries for removal of bottlenecks and for facilitating the speedy implementation of major projects.

Distillation unit for tribal population in West Bengal

1248. SHRI RITABRATA BANERJEE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is aware that the State Government of West Bengal is setting up over twenty acres farm to produce vetiver, lemon grass and essential oils along with a distillation unit in Jhargram district of West Midnapore to help the tribal population there to gain financial independence;

(b) if so, the details thereof;

(c) whether the Central Government is ready to take up this idea and establish such model farms aimed at the development of the tribal people; and

(d) whether Government would give special financial assistance to the state of West Bengal in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) As per information received from the State Government of West Bengal, there is no such initiative.

(b) Does not arise in view of reply to part(a) above.

(c) and (d) The Ministry of Tribal Affairs has always been considering and will continue to consider proposals on merit and upon the recommendation of the State Government for the benefit of the tribal population.

Inclusion of fishermen community in ST category

1249. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether any request has been received from Andhra Pradesh to include fishermen community in the ST category;

(b) if so, the Central Government's response thereto; and

(c) if not, whether the Central Government would consider the proposal *suo-moto* in view of demands from the fishermen community?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI SUDARSHAN BHAGAT): (a) No request / proposal has been received from Government of Andhra Pradesh to include fishermen community in the list of Scheduled Tribes of Andhra Pradesh.

(b) Does not arise, in view of (a) above.

(c) The Government of India on 15-6-1999 (further amended on 25-6-2002), has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists for Scheduled Castes and Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government/Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered for amendment of legislation.

As per above modalities, recommendation of the State Government is a pre-requisite for considering the proposal further.

Guidelines regarding forest villages and revenue villages

1250. SHRI MD. NADIMUL HAQUE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the status of identification and conversion of forest and unsurveyed villages into revenue villages as per Section 3(1)(h) of Forests Rights Act, 2006, State-wise; and

(b) which States have followed guidelines of the Ministry issued on 8th November, 2013 while converting such forest and unsurveyed villages into revenue villages?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI SUDARSHAN BHAGAT): (a) and (b) The responsibility of conversion of forest and unsurveyed villages, unsurveyed settlements and old habitations into revenue villages rests with the State Governments.

The State-wise details with regard to the number of Forest Villages as per census, 2011 are given in Statement-I (*See below*).